

I

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 1/AM16
SCHEDULED TO BE HELD ON 01.04.2015
(HELD ON 22.04.2015)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 1/87-NC-7/2015 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' which was scheduled to be held on 01.04.2015, was held on 22.04.2015 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT

2. The Committee confirmed Minutes of NC Meeting Nos. 50/AM15, 51/AM15 and 52/AM15 held on 25.03.2015.

3.. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-01	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00127/AM15/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 22.04.2015	Adv. Lic. No. 0310483881 dated 26.08.2008	RLA F. No. 03/83/040/00298/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310483881 dated 26.08.2008 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A D/L No. 46011/24/2008-PC.II dated 13.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information.

Deferred for four weeks.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-02	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00128/AM15/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 22.04.2015	Adv. Lic. No. 0310511433 dated 13.03.2009	RLA F. No. 03/83/040/00563/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310511433 dated 13.03.2009 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A D/L No. 46011/24/2008-PC.II dated 13.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-03	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00129/AM15/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 22.04.2015	Adv. Lic. No. 0310614995 dated 08.02.2011	RLA F. No. 03/83/040/00477/AM11	

Request: Fixation of input output norms against Advance Authorization No. 0310614995 dated 08.02.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A D/L No. 46011/24/2008-PC.II dated 13.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information.

Deferred for four weeks.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-04	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00130/AM15/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 22.04.2015	Adv. Lic. No. 0310649832 dated 23.08.2011	RLA F. No. 03/83/040/00205/AM12	

Request: Fixation of input output norms against Advance Authorization No. 0310649832 dated 23.08.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A D/L No. 46011/24/2008-PC.II dated 13.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-05	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00419/AM14/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 22.04.2015	Adv. Lic. No. 0310761263 dated 10.12.2013	RLA F. No. 03/94/040/00720/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761263 dated 10.12.2013

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-06	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00421/AM14/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 21.04.2015	Adv. Lic. No. 0310761253 dated 10.12.2013	RLA F. No. 03/94/040/00730/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761253 dated 10.12.2013

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-07	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00422/AM14/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 22.04.2015	Adv. Lic. No. 0310761260 dated 10.12.2013	RLA F. No. 03/94/040/00738/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761260 dated 10.12.2013

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-08	AERON COMPOSITE PVT. LTD.	HQ F. No. 01/87/050/00311/AM14/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 28.04.2015	Adv. Lic. No. 0810125073 dated 25.09.2013	RLA F. No. 08/24/040/00271/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0810125073 dated 25.09.2013

Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.12.2014 giving 15 days time for submission of information. Reply awaited from the firm.

Deferred for three weeks.

Case No. A-09	AERON COMPOSITE PVT. LTD.	HQ F. No. 01/87/050/00312/AM14/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 28.04.2015	Adv. Lic. No. 0810125187 dated 27.09.2013	RLA F. No. 08/24/040/00272/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0810125187 dated 27.09.2013

Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 25.11.2014 and 12.01.2015 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.

Deferred for three weeks.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-10	EASTMAN RECLAMATIONS	HQ F. No. 01/87/050/00131/AM14/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 28.04.2015	Adv. Lic. No. and Date 3010094324 dated 03.06.2013	RLA F. No. 30/24/040/00008/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094324 dated 03.06.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 07.10.2014. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-11	RAPID ENGINEERING CO. PVT. LTD.	HQ F. No. 01/87/050/00602/AM09/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 28.04.2015	Adv. Lic. No. 0510233178 dated 23.12.2008	RLA F. No. 05/24/040/00580/AM09	

Request: Enhancement in the quantity of Import Item No. 5 – Titanium Dioxide (Rutile) against Advance Authorization No. 0510233178 dt. 23.12.2008

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 07.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-12	DSM INDIA PVT. LTD.	HQ F. No. 01/87/050/00261/AM10/DES-VII	Status: Approved
NC No.:01/AM16 Dated: 28.04.2015	Adv. Lic. No. 3110040485 dated 05.11.2009	RLA F. No. 31/24/040/00128/AM10	

Request: Revision of adhoc norms fixed by NC against Advance Authorization No. 3110040485 dated 05.11.2009

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009/PC-II dated 21.04.2015, the Committee decided to **revise** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Arnite TV 4 240 S P White 20% Glass Fibre Reinforced PBT Compound	1 kg	1. PBT Chips / Granules base Polymer	0.6590 kg
		2. Glass Fiber Reinforcing material	0.2060 kg
		3. Calcium Stearate Mould Releasing Agent	0.0025 kg
		4. Loxiol Mould Releasing Agent	0.0025 kg
		5. Satyex Brominated FR Flame Retardant	0.0720 kg
		6. Antimony Trioxide Flame Retardant	0.0720 kg
		7. Dyneon / Teflon based Flow Modifier	0.0020 kg
		8. Sactolith BDS relevant colourant	0.0110 kg
		9. Savnol	0.0010 kg
		10. TALC 2050	0.0020 kg
RLA may take consequential action as per Policy / Procedures.			

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-13	SABIC INNOVATIVE PLASTICS PVT. LTD.	HQ F. No. 01/87/050/00492/AM14/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 22.04.2015	Adv. Lic. No. 3410038970 dated 08.01.2014	RLA F. No. 34/24/040/00007/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3410038970 dated 08.01.2014

Decision: A D/L No. 46011/26/2014-PC.II dated 26.02.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.03.2015 giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-14	SABIC INNOVATIVE PLASTICS PVT. LTD.	HQ F. No. 01/87/050/00493/AM14/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 22.04.2015	Adv. Lic. No. 3410038972 dated 08.01.2014	RLA F. No. 34/24/040/00020/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3410038972 dated 08.01.2014

Decision: A D/L No. 46011/26/2014-PC.II dated 26.02.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.03.2015 giving 15 days time for submission of information.

Deferred for four weeks.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-15	SABIC INNOVATIVE PLASTICS PVT. LTD.	HQ F. No. 01/87/050/00494/AM14/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 22.04.2015	Adv. Lic. No. 3410038971 dated 08.01.2014	RLA F. No. 34/24/040/00023/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3410038971 dated 08.01.2014

Decision: A D/L No. 46011/26/2014-PC.II dated 26.02.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.03.2015 giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-16	INDIA GLYCOLS LTD.	HQ F. No. 01/83/050/01246/AM08/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 22.04.2015	Adv. Lic. No. 0510209638 dated 27.09.2007	RLA F. No. 05/24/040/00420/AM08	

Request: Amendment in the description of Export against Advance Authorization No. 0510209638 dated 27.09.2007 for redemption of their Advance Authorization No. 0510270903 dated 19.08.2010 issued on repeat basis under Para 4.7.1 of HBP Vol. I.

Decision: A copy of Representation has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-17	HELIOS PACKAGING	HQ F. No. 01/87/050/00223/AM14/DES-VII	Status: Deferred
NC No.:01/AM16 Dated: 22.04.2015	Adv. Lic. No. 0710095382 dated 15.05.2013	RLA F. No. 07/24/040/00542/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0710095382 dated 15.05.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-18	NOSLAR INTERNATIONAL LTD.	HQ F. No. 01/87/050/00249/AM15/DES-VII	Status: Approved
NC No.:01/AM16 Dated: 29.04.2015	Adv. Lic. No. 0510390714 dated 22.08.2014	RLA F. No. 05/24/040/00255/AM15	

Request: Review of adhoc norms fixed against Advance Authorization No. 0510390714 dated 22.08.2014

Decision: The Committee considered the request of firm and decided to make following amendments:

- (i) The description of Import Item No. 1 is amended from **Synthetic Rubber'** to **"Synthetic Rubber (PBR)"**.
- (ii) Qty. of Import Item No. 10 is amended from **'0.071 kg'** to **"7.1 kg"**.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11



ONLINE CASES

1	Case No.:54/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:1/87-ALC1/2015 22.04.2015	Status: Deferred
	HQ File :01/87/050/00073/AM15/	RLA File :03/94/040/00950/AM14/	Lic.No/Date:0310772113 27.02.2014	Defer Date:13.05.2015
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.				

2	Case No.:55/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:1/87-ALC1/2015 22.04.2015	Status: Deferred
	HQ File :01/87/050/00074/AM15/	RLA File :03/94/040/00951/AM14/	Lic.No/Date:0310772114 27.02.2014	Defer Date:13.05.2015
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.				

3	Case No.:21/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:1/87-ALC1/2015 22.04.2015	Status: Deferred
	HQ File :01/87/050/00040/AM15/	RLA File :03/94/040/01004/AM14/	Lic.No/Date:0310772649 03.03.2014	Defer Date:13.05.2015
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.				

4	Case No.:6/32/87-ALC1/2014	Party Name:ANG PLASTICS PVT. LTD.	Meet No/Date:1/87-ALC1/2015 22.04.2015	Status: Deferred
	HQ File :01/87/050/00282/AM15/	RLA File :03/94/040/00388/AM15/	Lic.No/Date:0310787600 04.08.2014	Defer Date:20.05.2015
Decision: A D/L No. 46011/69/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.01.2015 and 31.03.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

5	Case No.:9/32/87-ALC1/2014	Party Name:DIMPLE DRUMS & BARRELS PVT.LTD.	Meet No/Date:1/87-ALC1/2015 22.04.2015	Status: Deferred
	HQ File :01/87/050/00285/AM15/	RLA File :03/94/040/00414/AM15/	Lic.No/Date:0310788244 21.08.2014	Defer Date:13.05.2015
	Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.			

6	Case No.:13/32/87-ALC1/2014	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2015 22.04.2015	Status: Deferred
	HQ File :01/87/050/00289/AM15/	RLA File :03/94/040/00475/AM15/	Lic.No/Date:0310788517 28.08.2014	Defer Date:20.05.2015
	Decision: A D/L No. 46011/82/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.01.2015 and 31.03.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

7	Case No.:14/32/87-ALC1/2014	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2015 22.04.2015	Status: Deferred
	HQ File :01/87/050/00290/AM15/	RLA File :03/94/040/00476/AM15/	Lic.No/Date:0310788518 28.08.2014	Defer Date:20.05.2015
	Decision: A D/L No. 46011/82/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.01.2015 and 31.03.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

8	Case No.:1/25/87-ALC1/2014	Party Name:KOHINOOR RECLAMATIONS	Meet No/Date:1/87-ALC1/2015 22.04.2015	Status: Deferred
	HQ File :01/87/050/00217/AM15/	RLA File :30/24/040/00017/AM15/	Lic.No/Date:3010103133 04.09.2014	Defer Date:20.05.2015
	Decision: A D/L No. 12(7)/11-TSW dated 23.02.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 31.03.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

9	Case No.:21/32/87-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/87- ALC1/2015 22.04.2015	Status: Deferred
	HQ File :01/87/050/00297/AM15/	RLA File :03/95/040/00472/AM15/	Lic.No/Date:0310788726 04.09.2014	Defer Date:20.05.2015
	Decision: A D/L No. 46011/87/2014-PC.II dated 10.12.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.01.2015 and 31.03.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

10	Case No.:22/32/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:1/87- ALC1/2015 22.04.2015	Status: Deferred
	HQ File :01/87/050/00298/AM15/	RLA File :03/95/040/00487/AM15/	Lic.No/Date:0310788816 05.09.2014	Defer Date:20.05.2015
	Decision: A D/L No. 46011/72/2013-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.01.2015 and 31.03.2015 giving 15 days time for submission of information. Reply still awaited from the firm.			

11	Case No.:25/32/87-ALC1/2014	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:1/87- ALC1/2015 22.04.2015	Status: Deferred
	HQ File :01/87/050/00301/AM15/	RLA File :30/24/040/00031/AM15/	Lic.No/Date:3010103139 05.09.2014	Defer Date:13.05.2015
	Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.03.2015. Comments awaited from D/o C&PC.			

12	Case No.:41/30/87-ALC1/2014	Party Name:FORECH INDIA LIMITED	Meet No/Date:1/87- ALC1/2015 22.04.2015	Status: Deferred
	HQ File :01/87/050/00263/AM15/	RLA File :05/23/040/00237/AM15/	Lic.No/Date:0510391124 15.09.2014	Defer Date:20.05.2015
	Decision: A D/L No. 7/280/2014-TSW dated 07.11.2014 was issued by DIPP to firm. This was followed by Reminders from DGFT on 08.12.2014 and 31.03.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

	Case No.:2/49/87-ALC1/2014	Party Name:METRO TYRES LIMITED	Meet No/Date:1/87-ALC1/2015 22.04.2015	Status: Deferred
13	HQ File :01/87/050/00462/AM15/	RLA File :30/24/040/00055/AM15/	Lic.No/Date:3010103375 19.02.2015	Defer Date:13.05.2015
Decision: RLA, Ludhiana and firm were requested vide letter dated 31.03.2015 to furnish application expeditiously. Application awaited from RLA, Ludhiana and firm.				

Meeting ended with thanks to Chair and all participants.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11